

(ii) The Delhi Police Appointment and Recruitment (first Amendment) Rules, 1981, published in Notification No. F. 10/11/81-Home (P)/Estt. in Delhi Gazette dated the 15th December, 1981. [Placed in Library. See No. LT-3348/82].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act 1951:—

(i) G.S.R. 1111 published in Gazette of India dated the 19th December, 1981 containing corrigendum to notification No. G.S.R. 944 published in Gazette of India dated the 24th October, 1981.

(ii) The Indian Administrative Service (fixation of Cadre Strength) First Amendment Regulations, 1982 published in Gazette of India dated the 9th January, 1982.

(iii) The Indian Forest Service Appointment by Competitive Examination Amendment Regulations, 1982, published in Notification No. G.S.R. 27(E) in Gazette of India dated the 25th January, 1982.

(iv) The Indian Administrative Service (Appointment by Selection Amendment Regulations, 1981, published in Notification No. G.S.R. 3 in Gazette of India dated the 2nd January, 1982.

(v) The Indian Administrative Service (Appointment by Selection) Second Amendment Regulations, 1981, published in Notification No. G.S.R. 4 in Gazette of India dated the 2nd January, 1982.

(vi) The Indian Administrative Service (Appointment by Selection) Third Amendment Regulations, 1981, published in Notification No. G.S.R. 5 in Gazette of India dated the 2nd January, 1982.

[Placed in Library. See No. LT-3349/82].

EMPLOYEES STATE INSURANCE (CENTRAL AMENDMENT RULES, 1982

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): I beg to lay on the Table.

A copy of the Employees' State Insurance (Central) Amendment Rules, 1982 (Hindi and English versions) published in Gazette of India dated the 16th January, 1982 under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-3350/82].

CENTRAL EXCISE (FOURTH AMENDMENT RULES, 1982 AND NOTIFICATIONS UNDER CENTRAL EXCISE RULES 1944 AND CUSTOMS ACT, 1962.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table.

(1) A copy of the Central Excise (Fourth Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 74 (E) in Gazette of India dated the 20th February, 1982, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3351/82].

(2) A copy of the Notification No. G.S.R. 71(E) (Hindi and English versions) published in Gazette of India dated the 17th February, 1982 together with an explanatory memorandum regarding exemption from duty to pasteurised miltone, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-3352/82].

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962.

(i) G.S.R. 61(E) published in Gazette of India dated the 15th Feb-

ruary, 1982 together with the explanatory note regarding abolition of export duty on groundnut.

(ii) G.S.R. 66(E) published in Gazette of India dated the 16th February, 1982 together with an explanatory memorandum clarifying that parts of Diesel engines irrespective of their classification would be entitled to the concessional rate of duty under notification No. 341—Customs dated the 2nd August, 1976.

((iii) G.S.R. 69(E) published in Gazette of India dated the 16th February, 1982 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian Currency or vice versa in supersession of notification dated the 1st January, 1982.

(iv) G.S.R. 73(E) published in Gazette of India dated the 17th February, 1982 together with an explanatory note regarding increase in the export duty of the on coffee from rupees eighty-five per quintal to rupees three hundred per quintal.

(v) G.S.R. 144 published in Gazette of India dated the 13th February, 1982 together with an explanatory memorandum clarifying that both Tin plates and G.I. sheets would be entitled to concessional rate of duty under notification No. 342—Customs dated the 2nd August, 1976.

[Placed in Library. See No. LT-3353/82].

(4) A copy of the Customs and Central Excise Duties Drawback (First Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 70(E) in Gazette of India, dated the 17th February, 1982 under section 159 of the Customs Act, 1962 and sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3354/82].

12.09 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:

'I am directed to inform the Lok Sabha that the African Development Fund Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 23rd December, 1981, has been passed by the Rajya Sabha at its sitting held on the 23rd February, 1982, with the following amendments.

Enacting Formula

1. That at page 1, line 1, for the word "Thirty-second" the word "Thirty-third" be substituted.

Clause 1

2. That at page 1, line 3, for the figure "1981" the figures "1982" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

AFRICAN DEVELOPMENT FUND BILL

(AS AMENDED BY RAJYA SABHA)

SECRETARY: Sir, I lay on the Table of the House the African Development Fund Bill, 1982, which has been returned by Rajya Sabha with amendments.

12.10 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FIFTH REPORT

SHRI G. LAKSHMANAN (Madras North): I beg to present the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions.
